

[श्री यशपाल सिंह]

हमारी कोई पोजीशन ही न हो। गृह मंत्री जी इस बात की साफ घोषणा करें कि उन के पास क्या संरक्षण है कि माननीय सदस्यों के आत्म-सम्मान की रक्षा हो।

श्री हुकम चन्द कछवाय : अगर आप अनुमति दें तो मैं एक बात जानना चाहता हूँ।

13.27 hrs.

PAPERS LAID ON THE TABLE

STATEMENT CORRECTING ANSWER TO S.Q. NO. 97 RE. FOURTH FIVE YEAR PLAN

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): Sir, on behalf of Shri Asoka Mehta, I beg to lay on the Table a statement correcting the answer to Starred Question No. 97 dated the 28th July, 1966 by Shri Era Sezhiyan and others regarding 'Fourth Five Year Plan'. [Placed in Library. See No. LT-6649/66].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE AND SALT ACT, 1944

Shri L. N. Mishra: Sir, on behalf of Shri Bali Ram Bhagat, I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1966 published in Notification No. G.S.R. 1150 in Gazette of India dated the 23rd July, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules 1966, pub-

lished in Notification No. G.S.R. 1151 in Gazette of India dated the 23rd July, 1966. [Placed in Library. See No. LT-6650/66].

(2) A copy of Notification No. G.S.R. 1152 published in Gazette of India dated the 23rd July, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-6651/66].

(3) (i) A copy of the Post Office Savings Certificates (Amendment) Rules, 1966, published in Notification No. G.S.R. 633 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6652/].

NOTIFICATION UNDER KERALA ELECTRICITY DUTY ACT, 1963

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of Notification S.R.O. No. 220/66 published in Kerala Gazette dated the 7th June, 1966, under sub-section (4) of section 13 of the Kerala Electricity Duty Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6653/66].

NOTIFICATIONS UNDER KERALA LAND REFORMS ACT, 1963, ETC.

Shri L. N. Mishra: Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications making certain

amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 240/65 published in Kerala Gazette dated the 8th June, 1965.
- (ii) S.R.O. No. 256/65 published in Kerala Gazette dated the 15th June, 1965.
- (iii) S.R.O. No. 425/65 published in Kerala Gazette dated the 7th December, 1965.
- (iv) S.R.O. No. 453/65 published in Kerala Gazette dated the 28th December, 1965.
- (v) S.R.O. No. 454/65 published in Kerala Gazette dated the 28th December, 1965.
- (vi) S.R.O. No. 28/66 published in Kerala Gazette dated the 8th February, 1966.

[Placed in Library. See No. Lt-6654/66].

- (vii) S.R.O. No. 143/66 published in Kerala Gazette dated the 5th April, 1966.
- (viii) S.R.O. No. 147/66 published in Kerala Gazette dated the 5th April, 1966.
- (ix) S.R.O. No. 150/66 published in Kerala Gazette dated the 5th April, 1966.
- (x) S.R.O. No. 152/66 published in Kerala Gazette dated the 5th April, 1966.
- (xi) S.R.O. No. 164/66 published in Kerala Gazette dated the 19th April, 1966.

(xii) S.R.O. No. 200/66 published in Kerala Gazette dated the 17th May, 1966.

(xiii) S.R.O. No. 236/66 published in Kerala Gazette dated the 14th June, 1966.

(xiv) S.R.O. No. 237/66 published in Kerala Gazette dated the 14th June, 1966.

[Placed in Library. See No. LT-6654/66].

(2) A copy of Notification S.R.O. No. 21/66 published in Kerala Gazette dated the 1st February, 1966 making certain amendment to the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Rules, 1962, under sub-section (4) of section 12 of the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6655/66].

(3) A copy of statement showing reasons for delay in laying the Notifications mentioned at (i) to (xi) of item No. (1) and at item No. (2) above. [Placed in Library. See No. LT-6656/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification of this item, I am raising a matter which has become, not a hardy annual, but a hardy diurnal, that is, an everyday matter. But this time it is the limit and, I think, on this occasion you should step in to stop the rot and put an end to this kind of thing. Notifications of last June, that is 1965 June, more than a year ago, of 8th June, 1965 and 15th June, 1965, the first two items, are being laid today. They are more than one year old. Why is this happening? Please ask them.

Mr. Speaker: I am asking them.

Shri L. N. Mishra: I am very sorry for the delay. I will find out and let you know.

Shri Hari Vishnu Kamath: He has laid the paper on the Table, but he does not know.

13.29 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri H. N. Mukerjee on the 1st August, 1966, namely:—

“That this House expresses its want of confidence in the Council of Ministers.”

Shri R. G. Dubey to continue his speech.

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): What is the time left now?

Mr. Speaker: The time left is 3 hours and 15 minutes. We have 3 hours and 30 minutes. How long would the Prime Minister take?

Shri Jaganatha Rao: 30 to 40 minutes.

Mr. Speaker: Shri Mukerjee will require 10 minutes, I suppose.

Shri H. N. Mukerjee (Ca'cutta Central): 15 to 20 minutes.

Mr. Speaker: Then, I will call the hon. Prime Minister at 4 o'clock. Shri Dubey.

13.30 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri R. G. Dubey (Bijapur North): Mr. Deputy-Speaker, I would not go into the details of the points that I made yesterday. I shall place before this hon. House a gist of what I said.

We heard many important speeches yesterday. Mr. S. K. Patil made a very important and effective speech and raised the standard of the debate.

So also Mr. Frank Anthony; he also made a very impressive speech. We also heard Mr. Krishna Menon.

Now I would like to say a few words regarding our foreign policy. There is a tendency to decry what Pandit Jawaharlal Nehru did for this country and to humanity. Regarding his non-alignment policy, I would say that it is an open thing. Prior to this, I may say that the Opposition, as Mr. Frank Anthony rightly said, are following an opportunist policy and excepting PSP, Swatantra and Jana Sangha, I believe they have no faith in democracy. Dr. Lohia follows a policy of anarchism; I do not think that he stands for any specific principles.

The non-alignment policy followed by this country has paid dividends. In fact, the non-alignment policy has created a profound impression in the world, particularly in the Afro-Asian countries.

Regarding the policy of China, I may say that China does not stand for peace; they want to carry the war to the doors of other countries; they believe in bloodshed. China has cut a sorry figure in Indonesia and in some neutral countries. But the fact remains that the major powers do not want war and they want peace.

Mr. Kamaraj, the President of the Congress Party, is visiting important countries and he has created a very good impression and I believe that it will go further to strengthen the bonds of friendship between India and those countries. Also I would like to refer to the article written by Frank Moraes, Editor of *The Indian Express*. He has said that if North Vietnam is left by itself, then it will be another Yugoslavia; Vietnam will be forced to embrace China. It is an interesting article for the consideration of the House and of the world.

About the economic policy, I have already said something. But then it seems, as Mr. Patil has rightly said, that if you want to have a freeze on wages, prices must be frozen first and then there can be a freeze on wages.